ITEM NO.11 Court 3 (Video Conferencing) SECTION II-B

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1855-1856/2020

(Arising out of impugned final judgment and order dated 28-11-2019 in CRMM No. 14380/2017 29-11-2019 in CRMM No. 14380/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

NARINDER SINGH KAHLON

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.37507/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 24-09-2020 These matters were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

> HON'BLE MR. JUSTICE NAVIN SINHA HON'BLE MS. JUSTICE INDIRA BANERJEE

Mr. P.S. Patwalia, Sr. Adv. For Petitioner(s)

Mr. Gauravjit Singh Patwalia, Adv.

Mr. Tushar Bakshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following ORDER

Having heard Mr. P.S. Patwalia, learned Senior Advocate at great length, we must first record the fairness of the High Court in warning the petitioner that whenever he persists in incorrect pleas, he will be saddled with costs of Rs.10,00,000/-. The petitioner persisted in his incorrect plea. Ultimately, the service record of Paramjit Singh was disclosed to the Court. The Court went through the same and found that at no point of time was Paramjit Singh Personal Security Officer with the Inspector General of Police.

This being so, there can be no doubt whatsoever that the High Court judgment is right. However, Mr. Patwalia informs us that the petitioner is a pensioner and an old-aged person. Having regard to these two factors, while upholding the judgment of the High Court, we reduce the costs to Rs.3,00,000/-.

The Special Leave Petition is disposed of.

Pending application also stands disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI) BRANCH OFFICER